

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 229 of 2018

IN THE MATTER OF:

M/s. Dynepro Private Limited

...Appellant

Vs.

Mr. V. Nagarajan

Resolution Professional,

In respect of M/s. Cethar Limited

...Respondent

Present: For Appellant: - Mr. M.A. Venkata Subramaniam and Mr. K. Moorthy, Advocates.

For Respondent: - Mr. Arnav Dash, Advocate.

Company Appeal (AT) (Insolvency) No. 262 of 2018

IN THE MATTER OF:

M/s. IU International Holdings PTE Limited

...Appellant

Vs.

Mr. V. Nagarajan

Resolution Professional,

for M/s. Cethar Limited

...Respondent

Present: For Appellant: - Mr. Abhinav Vashisht, Senior Advocate with Mr. Pragyan Pradip Sharma, Advocates.

**For Respondent: - Mr. V. Nagarajan, R.P
Mr. Arnav Behera and Mr. Arnav Dash, Advocates.**

ORDER

26.09.2018— Instead of going into the allegation made by the parties in these two appeals and the allegation relating to violation of this

Appellate Tribunal's order, we allow the Appellants- 'M/s. Dynepro Private Limited' and 'M/s. IU International Holdings PTE Limited' through its Authorised Representatives to bring the allegation to the notice of the Hon'ble Chairperson of the Insolvency and Bankruptcy Board of India, New Delhi, to decide whether a *prima facie* case is made out against Mr. V. Nagarajan, 'Resolution Professional' or not.

We make it clear that this Appellate Tribunal has not decided the allegation which the Board is required to decide after notice to the 'Resolution Professional'.

Post these appeals 'for admission' on 30th October, 2018.

In the meantime, the parties may exchange their affidavit and may file reply of affidavit/rejoinder to the reply.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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